

Srinivasan, formerly of ICI, as Finance Director, have been approved. For HEC, Shri Chalapati Rao, at present General Manager, Chittaranjan Locomotives, has been appointed Chairman, and Shri S.S. Jagota, a Consultant to the Bureau of Public Enterprises, as Deputy Chairman. In MAMC, a new Managing Director Shri V.B.K. Murthy, was appointed a few months ago.

With the resignation of Shri K.M. George, Managing Director, Bokaro Steel Limited, the work was being carried on by a Committee of Management. We have appointed Shri Mantosh Sondhi, at present General Manager, Heavy Vehicles Factory, Avadi, to this important post.

With regard to HEC and MAMC it is quite true there is the problem of idle capacity or of surplus capacity after a certain date. I would like to inform the House we have taken two important steps in this direction. One is to decide to form a cell in the Ministry which would look to all the other Ministries and public sector undertakings and while the main responsibility for procuring orders would rest with HEC and MAMC we in the Ministry would also help them in the best way possible to procure these orders. I hope with these steps we shall be able to give them the orders in the years to come.

Sir, while I had various other points, in view of the very loud objection of Shri Srikantan Nair, who is not here— Sir, I feel tempted to ask for another five minutes but I think that would be presuming upon the patience of the House— I would like to thank you for the courtesy you have extended to me in giving me an extra five minutes.

16.05 hrs.

THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

श्री रामाबतार शास्त्री (पटना): उपाध्यक्ष महोदय, मैं यह प्रस्ताव करता हूँ कि यह सभा गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति के 48वें प्रतिवेदन से, जो 23 अप्रैल, 1969 को सभा में पेश किया गया था, सहमत है।

MR. DEPUTY-SPEAKER: The question is :

“That this House do agree with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd April, 1969.”

The motion was adopted.

16.05½ hrs.

RESOLUTION RE : POWERS AND FUNCTIONS OF GOVERNORS—Contd.

MR. DEPUTY-SPEAKER: The House will now take up further discussion of the following Resolution moved by Shrimati Sushila Rohatgi on the 28th March, 1969:-

“In view of the recent controversy regarding the powers and functions of the Governors, and in the context of smooth Centre-State relations, this House is of opinion that a Committee of 30 Members of Parliament be constituted to consider the necessary amendments in the Constitution of India.”

We have exhausted not only two hours but we have exceeded it by five minutes. Usually we do not extend the time because if we do several other Members are precluded from moving their resolutions. Therefore, I am going to call the hon. Minister.

SHRI PARTHASARATHY: (Rajampet) Sir, a motion is going to be moved for extension of time, because it is a very important Resolution.

MR. DEPUTY-SPEAKER : I can extend it only by half an hour, and that I have done.

SHRI HANUMANTHAIYA (Bangalore): Could I make a submission ? So far as your observations regarding wanting to follow the rules are concerned, they cannot be challenged by anybody. I do not think anybody wants to violate the rule or the ruling you have given. I am only making an appeal to the House. We have to make a distinction between important and unimportant subjects that come up for consideration before the House. As the opposition parties well know, the subject of Centre-State